

THE HIGH COURT OF KERALA

Telephone No: 2562436
No: H8- 86054-13

KOCHI-682 031
Post Box No.2600
Date: 07/01/2017

QUOTATION NOTICE

Quotation Number	H8- 86054-13
Due date and time for receipt of quotations	13/01/2017 up to 2.00 p.m
Date and time for opening of quotations	13/01/2017 at 3.00 p.m
Date up to which the rates are to remain firm for acceptance	Five months from the date of opening of quotation.
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration), High Court of Kerala, Ernakulam - 31.
Superscription:	Quotation for the AMC of 13 numbers of Aqua Guard Water Purifiers

Sealed quotations are invited for the Annual Maintenance Contract (A.M.C.) for 13 numbers of Aqua Guard Water Purifiers (I Nova) installed at the Home Offices of the Honourable Judges. The A.M.C. charge quoted shall include all maintenance service charges, supply and installation of spares required for maintenance of the above said water purifiers in good working conditions during the A.M.C. Period. The necessary superscription, due date for the receipt of quotations, the date up to which the rates will have to remain firm for acceptance and the name and address of officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. Quotations not stipulating period of firmness and with price variation clause and/or 'subject to prior service' condition are liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:

1. Acceptance of the quotation constitutes a concluded contract. Nevertheless, the successful quotationer must within a fortnight / a month after the acceptance of his quotation execute an agreement at his own cost for the satisfactory fulfillment of the contract, if so required.
2. Withdrawal from the quotation after it is accepted or failure to provide A.M.C service within the specified time or according to specifications will entail cancellation of the order and A.M.C service being made at the officer's expenses from elsewhere, any loss incurred thereby being payable by the defaulting party. In such an event the High Court reserve also the right to remove the defaulter's name from the list of High Court suppliers permanently or for a specified number of years.

allotted to them.

12. All expenses and damages caused to the High Court by any breach of contract by the contractor shall be paid by the contractor to the High Court and may be recovered from him under the provisions of the Revenue Recovery Act in force in the State.

13. In case any difference or disputes arises in connection with the contract all legal proceedings relating to the matter shall be instituted in the Courts within the jurisdiction of Ernakulam District.

14. The successful quotationer shall have to execute an Annual Maintenance Contract agreement for due fulfillment of the contract. The successful quotationer shall have to pay all stamp duty and other expenses incidental to the execution of the agreement.

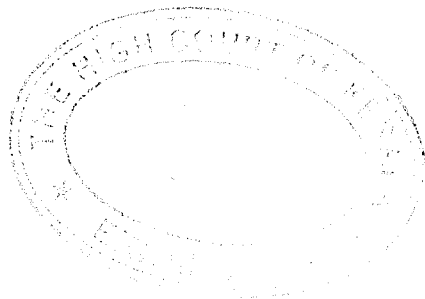
15. Special conditions, if any, of the quotationer, attached with the quotation will not be applicable to the contract unless they are expressly accepted in writing by the The Registrar (Administration), High Court.

16. Ordinarily A.M.C. amount payments will be made only on the succesfull completion of A.M.C. period on production of the bills/invoices and on release of the amount from the Treasury after scrutinicing and checking of the services effected being found satisfactory to the High Court.

SCHEDULE

Description:

No:	Item Specification	Quantity
1	Annual Maintenance Contract for the 13 numbers of Aqua Guard Water Purification Systems (I Nova) installed at the Home Offices of the Honourable Judges.	13



Yours faithfully,

K. V. George

Assistant Registrar

For Registrar (Administration)

7/11/17

H8- 86054-13

Copy To

- 1.M/s Eureka Forbes Limited, no.32/1787, A-5, Tutus Tower, 4th Floor, Nh-7 Bye Pass Road, Padivattom, Edapally, Ernakulam - 682 024.
- 2.M/s Eureka Forbes Limited, HIG-6, Near Income Tax Quarters, Panampilly Nagar, Cochin-682 036.
- 3.M/s Aishwarya Techniques, 30/1524 A 4 -Surendra Arcade, N.A. Road, Punnuruni, Cochin – 682 019.
- 4.M/s Climate Control Systems, No. 18/320, Near Union Bank of India SN Junction, Refinery Road, Tripunithura, Ernakulam - 682 301.
- 5.M/s White Square Galleria, Subash Chandra Bosh Road, Chettichera, Vyttila, Ernakulam - 682 019.
- 6.M/s Aqua Fresh Capita, 38/454-A3, Anjiparambil Business Centre, Panampilli Nagar, Ernakulam - 682 020.
- 7.M/s Amritha Enterprises, Ayodhya House, Ponnuruni, Vyttila, Ernakulam - 682 019
- 8.M/s Aqua Crystal Tech, May First Road, Thammanam, Ernakulam - 682 032
9. The Section Officer, Computer Cell, High Court
- 10.The N.I.C., Computer Cell, High Court
- 11.The District Information Officer, Kanayannur Taluk office, Ernakulam
- 12.The District Public Relation Officer, Kerala Public Relations Department , Kakkanad.
- 13.The District Collectorate Office , Ernakulam
- 14.The Notice Board, High Court.
15. File